

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(15)

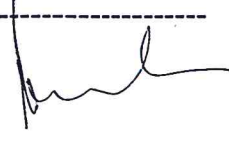
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/3/2017
NAME OF THE PETITIONER(S) : PRAKASH REXINE PVT LTD +3
NAME OF THE RESPONDENT(S) : G. SHREE PAL SAMDARIYA
UNDER SECTION : 241/242 OF COMPANIES ACT 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

	Aruna James	Counsel for Petitioner	
--	-------------	------------------------	--

ORDER

Counsel for the Petitioner along with 2nd, 3rd and 4th Petitioners present and submitted that negotiations were held between the parties for making settlement. Pursuant to which Rupees 1 crore and 54 lakhs has been paid to the Respondent including cash and kind. But he is not cooperating to sign MoU and also not providing receipt for the money received. The necessary documents have also been executed. Therefore, the **Registry** is directed to issue notice to the Respondent. Counsel for the Petitioner is also directed to send a private notice to the Registered Office of the Respondent for his appearance on the next date of hearing failing which coercive method will be followed to seek the presence of the Respondent before this Bench. Put up on 17.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)